

July, 1978 together with an explanatory memorandum regarding exemption from auxiliary duty on silver powder suspension, photopolymer films, silicon wafers, epoxide resins and silicone resins and photoresist.

(xi) G.S.R. 926 published in Gazette of India dated the 22nd July, 1978, together with an explanatory memorandum regarding exemption from auxiliary duty on articles re-imported into India after repairs from abroad, enjoying exemption duty provided in Notification 204-Customs dated the 2nd August, 1978. [Placed in Library. See No. LT-2497/78].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962

SHRI ZULFIQUARULLAH: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) Notification No. 142/78-Customs published in Gazette of India dated the 28th July, 1978 together with an explanatory memorandum regarding exemption from basic custom duty on coking coal when imported.

(ii) Notification No. 143/78-Customs published in Gazette of India dated the 28th July, 1978 together with an explanatory memorandum regarding exemption from auxiliary duty of customs on coking coal when imported. [Placed in Library. See No. LT-2497-A/78].

SHRI VASANT SATHE (Akola):
Rose. (Interruptions)

MR. SPEAKER: Mr. Sathe, you want about Times of India. I have postponed it till Monday.

SHRI JYOTIRMOY BOSU: This is a national menace... (Interruptions)

MR. SPEAKER: I do not want the menace here. Before the national menace, no menace in the Parliament.

SHRI JYOTIRMOY BOSU: You may brand me anyway you like because I know I have your good wishes.

MR. SPEAKER: You are right.

SHRI JYOTIRMOY BOSU: My question is...

MR. SPEAKER: Do not record.

SHRI JYOTIRMOY BOSU:**

12.07 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 26th July, 1978, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Khadi and Village Industries Commission (Amendment) Bill, 1978. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Khadi and Village Industries Commission Act, 1956, and resolves that the following ten

**Not recorded.

Members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Jaharlal Banerjee
2. Shrimati Kumudben Manishanker Joshi
3. Shri A. G. Kulkarni
4. Shri E. R. Krishnan
5. Shri N. P. Chengalraya Naidu
6. Shri L. R. Naik
7. Shri Ghanshyambhai Oza
8. Shri A. P. Sharma
9. Shri Lakhan Singh
10. Shri R. K. Poddar."

(ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs Tariff (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 20th July, 1978, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regards to the said Bill.'

(iii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Employment of Children (Amendment) Bill, 1978, which has been passed by the Rajya Sabha at its sitting held on the 26th July, 1978.'

(iv) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Repealing and Amending Bill, 1978, which has been passed by the Rajya Sabha at its sitting held on the 26th July, 1978.'

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I also lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Employment of Children (Amendment) Bill, 1978.
- (2) The Repealing and Amending Bill, 1978.

12.00 hrs.

RULING RE: QUESTION OF PRIVILEGE AGAINST MINISTER OF STEEL AND MINES

SHRI VAYALAR RAVI (Chirayinkil): What about your ruling on the privilege question?

MR. SPEAKER: On July 25, 1978 Sarvashri K. P. Unnikrishnan and Vayalar Ravi gave identical notices of question of privilege against Shri Biju Patnaik for misleading the House by a statement during the debate in Lok Sabha on 19th July, 1978 on the MISA (Repeal) Bill. In their notices they have stated *inter alia* as follows:

"... if you hold that Mr. Patil had expressed the correct position of the Government viz., the whole issue was under consideration of the Government, then, Mr. Patnaik was 'willfully and deliberately' misleading the House. There are material differences in the reply by Mr. Patil and Mr. Patnaik's announcement."

The contention of Shri Biju Patnaik is that in effect what he informed the House was that the Cabinet had decided to constitute a Special Court to try cases arising out of Shah Commission's report if the same is permissible under law and in that regard a decision had been taken to refer the matter to the Supreme Court to ascertain its view, but because of continuous interruptions he was not able to clarify the position.

The question before me is whether